

कार्यालय जिलाधिकारी उधमसिंहनगर।

Email id: dmusn.1995@gmail.com

फोन नं०-05944-242344 / फैक्स नं०-05944-250408

पत्र संख्या- १२२७ / न्या०अनु०-(७)/विविध/(३०/२)/२०२१-२२ दिनांक १९ मई, २०२३

सेवा में,

रजिस्ट्रार जनरल,
मा० राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

विषय- मा० राष्ट्रीय हरित अधिकरण, में योजित मूल आवेदन संख्या-८९५/२०२२ शैलेन्द्र कुमार शर्मा बनाम राज्य में मा० अधिकरण द्वारा पारित आदेश दिनांक २० फरवरी २०२३ के अनुपालन विषयक।

महोदय,

कृपया उपरोक्त विषय से सम्बन्धित मा० राष्ट्रीय हरित अधिकरण, में योजित मूल आवेदन संख्या-८९५/२०२२ शैलेन्द्र कुमार शर्मा बनाम राज्य में मा० अधिकरण द्वारा पारित आदेश दिनांक २० फरवरी २०२३, का सन्दर्भ ग्रहण करने का कष्ट करे, जिसके द्वारा श्यामपुरिया मिलिंग कम्पाउन्ड, रम्पुरा देहात, काशीपुर रोड, रूद्रपुर, जिला उधमसिंहनगर में स्थित दो उद्योगों कमशः मै० ब्राइट मेटल तथा मै० ओ०एम०जी० रिफाईनरी, के विरुद्ध प्राप्त शिकायत के क्रम में उद्योगों का निरीक्षण कर (तीन माह के अन्तर्गत दिनांक २०.०५.२०२३ से पूर्व) Action Taken Report उपलब्ध कराये जाने के निर्देश दिये गये हैं।

उपरोक्त के अनुपालन में कार्यालय आदेश सं०-७९० दिनांक १५.०४.२०२३ के माध्यम से जाँच समिति गठित की गयी। गठित समिति द्वारा प्रकरण में अपनी संयुक्त जाँच आख्या दिनांक १८.०५.२०२३ इस कार्यालय को प्रेषित की गयी है।

अतः उपरोक्त आख्या अग्रिम आवश्यक कार्यवाही हेतु संलग्न कर सादर प्रेषित है।

संलग्न यथोपरि

भवदीय,
१९/५/२३
(युगल किशोर पन्त)
जिलाधिकारी,
उधमसिंहनगर।

कार्यालय जिलाधिकारी उधमसिंहनगर।

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पत्र संख्या- १२२७ / न्या०अनु०-(७) / विविध / (३० / २) / २०२१-२२ दिनांक १९ मई, २०२३

सेवा में,

रजिस्ट्रार जनरल,
मा० राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

विषय- मा० राष्ट्रीय हरित अधिकरण, में योजित मूल आवेदन संख्या-८९५ / २०२२ शैलेन्द्र कुमार शर्मा बनाम राज्य में मा० अधिकरण द्वारा पारित आदेश दिनांक २० फरवरी २०२३ के अनुपालन विषयक।

महोदय,

कृपया उपरोक्त विषय से सम्बन्धित मा० राष्ट्रीय हरित अधिकरण, में योजित मूल आवेदन संख्या-८९५ / २०२२ शैलेन्द्र कुमार शर्मा बनाम राज्य में मा० अधिकरण द्वारा पारित आदेश दिनांक २० फरवरी २०२३, का सन्दर्भ ग्रहण करने का कष्ट करे, जिसके द्वारा श्यामपुरिया मिलिंग कम्पाउन्ड, रम्पुरा देहात, काशीपुर रोड, रूद्रपुर, जिला उधमसिंहनगर में स्थित दो उद्योगों क्रमशः मै० ब्राइट मेटल तथा मै० ओ०एम०जी० रिफाईनरी, के विरुद्ध प्राप्त शिकायत के क्रम में उद्योगों का निरीक्षण कर (तीन माह के अन्तर्गत दिनांक २०.०५.२०२३ से पूर्व) Action Taken Report उपलब्ध कराये जाने के निर्देश दिये गये हैं।

उपरोक्त के अनुपालन में कार्यालय आदेश सं०-७९० दिनांक १५.०४.२०२३ के माध्यम से जाँच समिति गठित की गयी। गठित समिति द्वारा प्रकरण में अपनी संयुक्त जाँच आख्या दिनांक १८.०५.२०२३ इस कार्यालय को प्रेषित की गयी है।

अतः उपरोक्त आख्या अग्रिम आवश्यक कार्यवाही हेतु संलग्न कर सादर प्रेषित है।

संलग्न यथोपरि

भवदीय,

(युगल किशोर पन्त)

जिलाधिकारी,

उधमसिंहनगर।



उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
चामुण्डा कॉम्प्लैक्स, रामनगर रोड़, काशीपुर, (उधमसिंहनगर)–244713

पत्रांक— यू.के.पी.सी.बी./आर.ओ.के./23/सक-143/83

दिनांक... 19/5/23

सेवा में

जिलाधिकारी महोदय
ऊधमसिंहनगर।

विषय – मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या–895/2022 के संबंध में।

महोदय,

कृपया उपरोक्त विषय मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक 20.02.2023 के अनुपालन में अपने आदेश सं0 7901/न्याय0अनु0–(7)/विविध/(30/2)/2021–22, दिनांक 15 अप्रैल, 2023 का सन्दर्भ ग्रहण करना चाहें। उक्त आदेश के क्रम में गठित समिति द्वारा प्रकरण पर संयुक्त निरीक्षण किया जा चुका है। प्रकरण पर माननीय राष्ट्रीय हरित अधिकरण को Action taken report प्रेषित की जानी है। अतः संयुक्त जांच आख्या संलग्नों सहित अग्रिम कार्यवाही हेतु सादर प्रेषित की जा रही हैं।

भवदीय


(नरेश गोस्वामी)
क्षेत्रीय अधिकारी(प्र0)

प्रतिलिपि – 1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ सादर प्रेषित।

2. उपजिलाधिकारी महोदय, रुद्रपुर को सूचनार्थ सादर प्रेषित।

/
क्षेत्रीय अधिकारी(प्र0)

मा0 राष्ट्रीय हरित अधिकरण में योजित गूल आवेदन संख्या-895/2022 में पारित
आदेश दिनांक 20.02.2023 के सम्बन्ध में।

उक्त विषयगत प्रकरण पर मा0 राष्ट्रीय हरित अधिकरण द्वारा अपने आदेश दिनांक 20.02.2023 द्वारा प्रकरण पर निम्नानुसार संयुक्त जांच समीति का गठन किया गया।

1. जिलाधिकारी, उधमसिंहनगर।
2. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड।

उक्त के अनुपालन में प्रकरण पर नोडल एजेन्सी जिलाधिकारी ऊधमसिंहनगर के पत्र संख्या-7901/न्या0अनु0-(7)/विविध/(30/2)/2021-22 दिनांक 15.04.2023 के द्वारा उपजिलाधिकारी रूद्रपुर तथा क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, काशीपुर को संयुक्त जांच समीति के सदस्य के रूप में नामित किया गया(संलग्नक-1)।

उक्त जांच समीति द्वारा दिनांक 28.04.2023 तथा 17.05.2023 को संयुक्त निरीक्षण किया गया।

- 1- मै0 एलाइन्स किंगस्टन स्टेट, रेजीडेन्सियल कालौनी, काशीपुर रोड, के निकट श्यामपुरिया मिलिंग इण्डस्ट्रीज कम्पाउन्ड, ग्राम-रम्पुरा देहात, काशीपुर रोड, रूद्रपुर में मै0 ब्राइट मैटल रिफाइनरी तथा मै0 ओ.एम.जी.एल. रिफाइनरी एल.एल.पी. के विरुद्ध एलाइन्स वैलफेयर सोसाइटी, रूद्रपुर द्वारा माननीय एन.जी.टी. मे मूल आवेदन संख्या-895/2022 द्वारा शिकायत दर्ज की गयी है।
- 2- इससे पूर्व उक्त उद्योगो के विरुद्ध प्राप्त शिकायत के क्रम में क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा उद्योगों का निरीक्षण किया गया तथा उद्योगों को दिनांक 03.10.2022 को नोटिस प्रेषित किये गये(संलग्नक-2)।
- 3- मा0 राष्ट्रीय हरित अधिकरण के आदेशों के अनुपालन में उद्योगों का दिनांक 28.04.2023 तथा 17.05.2023 को संयुक्त निरीक्षण किया गया। निरीक्षण मे पाया गया कि मै0 ओ.एम.जी.एल. रिफाइनरी एल.एल.पी. उक्त स्थान से अन्यत्र Shift हो गयी है तथा मै0 ब्राइट मैटल रिफाइनरी स्थल पर स्थापित है। निरीक्षण के समय उद्योग संचालन में नहीं पाया गया।
- 4- मै0 ब्राइट मैटल रिफाइनरी को राज्य प्रदूषण नियंत्रण बोर्ड से दिनांक 31.03.2024 तक सशर्त जल-वायु सहमति प्राप्त है(संलग्नक-3)। निरीक्षण के समय उक्त उद्योग में उद्योग प्रतिनिधि के रूप में श्री रणजीत सिंह बिष्ट (प्रबन्धक) उपस्थित थे। उनके द्वारा उपलब्ध कराये गये डाटा के अनुसार उद्योग बहुत कम समय चला है तथा उनके द्वारा अवगत कराया गया कि उद्योग को शीघ्र ही अन्यत्र हरियाणा राज्य मे स्थानान्तरित किये जाने की योजना है। इस संबंध में उनके द्वारा निरीक्षण के समय एक पत्र दिया गया है(संलग्नक-4)।
- 5- उद्योग मे उत्प्रवाह शुद्धिकरण हेतु 2 के.एल.डी. क्षमता का उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है एवं वायु प्रदूषण नियंत्रण हेतु वैट स्कबर तथा चिमनी स्थापित है, किन्तु उक्त उद्योग मै0 ब्राइट मैटल रिफाइनरी द्वारा क्षेत्रीय कार्यालय काशीपुर से उद्योग को निर्गत

पूर्व नोटिस का अनुपालन नहीं किया गया है एवं न ही इस संबंध में वर्तमान तक कोई प्रतिउत्तर प्रस्तुत किया गया है।

उक्त मूल आवेदन में संदर्भित 2 उद्योगों में से एक उद्योग मै0 ओ.एम.जी.एल. रिफाइनरी एल.एल.पी. उक्त स्थल से विस्थापित हो चुका है। मै0 ब्राइट मेटल रिफाइनरी द्वारा भी उद्योग को उक्त स्थान से हटाये जाने संबंधी पत्र प्रस्तुत किया गया है किन्तु उद्योग द्वारा क्षेत्रीय कार्यालय काशीपुर से निर्गत निर्देशों का अनुपालन नहीं किया गया है।

अतः उद्योग के शुद्धिकृत उत्प्रवाह के नमूने तथा चिमनी के उत्सर्जन की जाँच को सम्मिलित करते हुये उद्योग के विरुद्ध जल/वायु अधिनियमों के अन्तर्गत कार्यवाही किया जाना उचित होगा। इसी क्रम में उद्योग को निर्देशित किया जाये कि उद्योग का जब भी संचालन किया जाए तो राज्य प्रदूषण नियंत्रण बोर्ड के माध्यम से उद्योग के उत्सर्जन एवं उत्प्रवाह की जाँच भी करा ली जाये।



(बी.सी. भण्डारी)
नायब तहसीलदार
रुद्रपुर, उधमसिंहनगर।



(नरेश गोस्वामी)
क्षेत्रीय अधिकारी(प्र०)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
काशीपुर।



उपजिलाधिकारी
रुद्रपुर, उधमसिंहनगर।

आदेश

क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, काशीपुर के कार्यालय पत्र सं०-143/23/05 दिनांक 05.04.2023 से अवगत कराया गया है कि श्यामपुरिया मिलिंग कम्पाउन्ड, रम्पुरा देहात, काशीपुर रोड, रुद्रपुर, जिला उधमसिंहनगर में स्थित दो उद्योगों कमशः मै० ब्राइट मेटल तथा मै० ओ०एम०जी० रिफाईनरी, के विरुद्ध प्राप्त शिकायत के क्रम में उद्योगों का निरीक्षण कर (तीन माह के अन्तर्गत दिनांक 20.05.2023 से पूर्व) Action Taken Report जमा की जानी है। इस हेतु किसी सक्षम अधिकारी को नामित किये जाने का अनुरोध किया गया है।

मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 20.02.2023 का अनुपालन किये हेतु जाने निम्नानुसार समिति के सदस्य नामित किये जाते हैं:-

01- उपजिलाधिकारी रुद्रपुर।

02- क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, काशीपुर।

अतः उपरोक्तानुसार नामित सदस्य माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 20.02.2023 का अनुपालन किया सुनिश्चित करे।
दिनांक-12.04.2023

ह०/-

(युगल किशोर पन्त)

जिलाधिकारी,

उधमसिंहनगर।

कार्यालय जिलाधिकारी उधमसिंहनगर।

Email id: dmusn.1995@gmail.com

फोन नं०-05944-242344 / फेक्स नं०-05944-250408

पत्र संख्या- 7901 / न्या०अनु०-(7)/विविध/(30/2)/2021-22 दिनांक 15 अप्रैल, 2023

प्रतिलिपि:-

01-सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को सूचनार्थ प्रेषित।

03-उपजिलाधिकारी रुद्रपुर को अनुपालनार्थ प्रेषित।

04-क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, काशीपुर को अनुपालनार्थ प्रेषित।


प्रभारी अधिकारी,
कृते जिलाधिकारी,
उधमसिंहनगर।



सेवा में,

1. मै0 ओ.एम.जी.एल. रिफाईनरी एल.एल.पी., खसरा नं0-7/2, श्यामपुरिया मिलिंग इण्डस्ट्रीज कम्पाउन्ड, रूद्रपुर उधमसिंहनगर।
2. मै0 ब्राइट मेटल रिफाईनरी, खसरा नं0-7/2, श्यामपुरिया मिलिंग इण्डस्ट्रीज कम्पाउन्ड, रूद्रपुर उधमसिंहनगर।

विषय- इकाई के विरुद्ध प्राप्त जन शिकायत के संबंध में।

महोदय,

उपरोक्त विषयक आपकी इकाई के एलायंस रेजीडेन्ट वैलफेयर सोसाइटी, काशीपुर रोड, रूद्रपुर के माध्यम से प्राप्त शिकायती पत्र के क्रम में इस कार्यालय द्वारा स्थलीय निरीक्षण किया गया। स्थलीय निरीक्षण के समय आपकी इकाई से निम्न कमियाँ पायी गयी-

- I. Fume Collection System with furnace & process area was not finding adequate to handle fugitive emission as at the time of inspection, fugitive emission was spreading in the entire process area.
- II. Separate Electric Meter & Water Flow Meter for metering of inlet Effluent & treated effluent reuse was not installed at Treatment Plant of the Unit.
- III. ETP was not found functional. Any records regarding ETP operation was not provided by the Unit.
- IV. ETP Sludge Handling & Storage was not found adequate as per the prescribed provisions.

अतः आपको निर्देशित किया जाता है कि उपरोक्त कमियों का तत्काल प्रभाग से निराकरण करते हुये, अनुपालन आख्या इस कार्यालय को प्रेषित करना सुनिश्चित करें, अन्यथा कि स्थिति में आपके उद्योग के विरुद्ध नियमानुसार कार्यवाही की संस्तुति सक्षम स्तर को कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

भवदीय

0/K
31/02/22
(नरेश गोस्वामी)
क्षेत्रीय अधिकारी(प्र0)

In context of public complaint received in the office, Field Inspection of referred units M/s OMGL Refinery LLP (Formerly Known as ACPL Refinery LLP), Rudrapur & M/s Bright Metal Refiners (Formerly Known as Jbl Refiners), & concerned area was done. Both Units are located at Khasara No. 7/2, Shyampurua Milling Industries Compound, Kashipur Road, Rudrapur & just behind the referred residential society, Alliance Kingstan Estate. As per inspection following observations were made:

01. M/s OMGL Refinery LLP (Formerly Known as ACPL Refinery LLP), Khasara No. 7/2, Shyampurua Milling Industries Compound, Rudrapur

Unit is engaged in manufacturing & Refining of Gold & Silver Jewellery by the process of Melting, Refining & Casting. Unit has having CCA up to 31.03.2022.

Unit was in operational. Following discrepancy was found at the time of inspection:

I. Fume Collection System with furnace & process area was not finding adequate to handle fugitive emission as at the time of inspection, fugitive emission was spreading in the entire process area.

II. Separate Electric Meter & Water Flow Meter for metering of inlet Effluent & treated effluent reuse was not installed at Treatment Plant of the Unit.

III. ETP was not found functional. Any records regarding ETP operation was not provided by the Unit.

IV. ETP Sludge Handling & Storage was not found adequate as per the prescribed provisions

Recommendation

Unit may be directed to immediately rectification of aforesaid discrepancies & submit compliance status in time bound manner.



02. M/s Bright Metal Refiners (Formerly Known as Jbl Refiners), Khasar No. 7/2, Shyampuria Milling Industries Compound, Rudrapur

Unit is engaged in manufacturing & Refining of Gold & Silver Jewellery by the process of Melting, Refining & Casting. Unit has having CCA up to 31.03.2024.

Unit was in operational. Following discrepancy was found at the time of inspection:

I. Fume Collection System in process area was not finding adequate to handle fugitive emission as at the time of inspection, fugitive emission was spreading in the entire process area.

II. Separate Electric Meter & Water Flow Meter for metering of inlet Effluent & treated effluent reuse was not installed at Treatment Plant of the Unit.

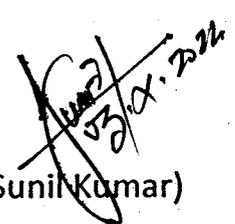
III. ETP was not found functional. Any records regarding ETP operation was not provided by the Unit.

IV. ETP Sludge Handling & Storage was not found adequate as per the prescribed provisions.

Recommendation

Unit may be directed to immediately rectification of aforesaid discrepancies & submit compliance status in time bound manner.

Inspection report along with concerned documents is submitted for your kind perusal please.


(Sunil Kumar)

Asistt. Env. Engineer

Regional Officer


3/19/22

HEAD OFFICE
Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web: www.uppcb.org.in E-mail: uppcb@yahoo.com

UKPCB/AIO/Con/B-197/2022/47

Date: 4.4.2022
REGD. POST

To,

M/s Bright Metal Refiners,
(formerly JBL Refiners)
Kh.no. 7/2, Vill-Rampura Dehat,
Kashipur Road, Rudrapur,
Distt- Udham Singh Nagar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9207
CCA (Renewal)
Date :- 02.03.2022

Application no. - 2219764

CCA is hereby granted to M/s Bright Metal Refiners located at Kh.no. 7/2, Vill-Rampura Dehat, Kashipur Road, Rudrapur, Distt- Udham Singh Nagar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2024 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 1008.0 Lakh :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1.	Gold Bar, Coins and Meallion	3.5 Ton	Gold Bar, Coins and Meallion	3.5 Ton
2.	Silver Bar, Coins and Medallion	1.5 Ton	Silver Bar, Coins and Medallion	1.5 Ton

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	1.0	1.0
Sewage	1.5	1.5

- (ii) Trade Effluent Treatment and Disposal:- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	13 Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive Septic Tank/Soak Pit as is required with reference to Indian Standard: IS: 2470(Part-I) 1985 as amended from time to time.

3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	D.G set (625 KVA) × 1 nos.	2	HSD	-	Acoustic Enclosure & Stack	-
2.	Melting Furnace (10Kg/hr)	15	LPG	20Kg/hr	Scrubber	-
3.	Induction Furnace (5kg/hr)	2	-	-	other	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager of M/s Bright Metal Refiners, Vill-Rampura Dehrat, Kashipur Road, Rudrapur, Distt- Udham Singh Nagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1.	Schedule I-5.1	0.030	As per rule
2.	Schedule I-35.3	0.50	As per rule
3.	Schedule I-33.1	0.1	As per rule

(iii) The authorization shall be in force for the period upto 31.03.2024.

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization - 1

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.

5. This CCA is valid for manufacturing of non-ferrous metal gold, silver only.

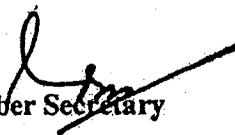
6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

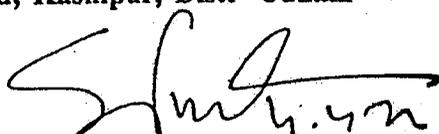
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

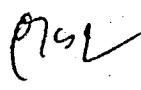
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Kashipur, Distt- Udham Singh Nagar for information and compliance of the same.


Chief Environment Officer



Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
8. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
9. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of 90 days.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. The unit shall strictly comply with the provisions of Water, Air & E.(P) Acts and Rules/Notifications made there under.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

ant shall apply before the 60 days of expiry of CCA or any change in production types/ production /manufacturing process/capacity enhancement etc. or any change in effluent discharge point or dision point.

Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

It is the duty of the authorized person to take prior permission of the Board to close down the facility.

The authorization is valid for temporary storage of Hazardous Waste within premises only.

17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

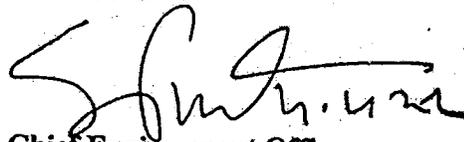
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.



Chief Environment Officer



BRIGHT GOLD

BRIGHT METAL REFINERS

Regd. Office : 416, 4th Floor, World Trade Centre, Babar Road, New Delhi- 110001
Te.: 011-43093345, +91-9717276202, E-mail: brightmetalrefiners@gmail.com

17.05.23

To

The District Magistrate
UDHAM SINGH NAGAR

Dear Sir

This is further reference to the complaint filed against our refinery on account of pollution .

In this regard, we humbly submit that we are taking every care, to run our refinery, that the minimum permissible noise or otherwise pollution is there in the area. Also, due to non availability of our raw material, our working of refinery is minimul.

Sir, we are otherwise also planning to move our refinery from Rudrapur to Haryana. We have already finalized the factory and hopefully, we shall move out of Rudrapur within 5-6 months.

Thanking you,

For BRIGHT METAL REFINERS**Partner****FACTORY**

Uttarakhand :- Shyampurua Milling Industries Complex Khasra No. 7/2 Village Rampura Dehat
Kashipur Road, Rudrapur, Distt. U.S. Nagar (Uttarakhand - 263153
GSTIN : 05AAKFC5104D2Z0)



BRIGHT GOLD

18

GSTIN : 07AAKFC5104D1ZX

BRIGHT METAL REFINERS

Regd. Office : 416, 4th Floor, World Trade Centre, Babar Road, New Delhi- 110001
Te.: 011-43093345, +91-9717276202, E-mail: brightmetalrefiners@gmail.com

17.05.23

To

Uttarakhand Environment Protection
& Pollution Control Board
KASHIPUR

Dear Sir

This is further reference to the complaint filed against our refinery on account of pollution .

In this regard, we humbly submit that we are taking every care, to run our refinery, that the minimum permissible noise or otherwise pollution is there in the area. Also, due to non availability of our raw material, our working of refinery is minimal.

Sir, we are otherwise also planning to move our refinery from Rudrapur to Haryana. We have already finalized the factory and hopefully, we shall move out of Rudrapur within 5-6 months.

Thanking you,

For BRIGHT METAL REFINERS

Partner

FACTORY

Uttarakhand :- Shyampuria Milling Industries Complex Khasra No. 7/2 Village Rampura Dehat
Kashipur Road, Rudrapur, Distt. U.S. Nagar (Uttarakhand - 263153
GSTIN : 05AAKFC5104D2Z0)



BRIGHT GOLD

BRIGHT METAL REFINERS

Regd. Office : 416, 4th Floor, World Trade Centre, Babar Road, New Delhi- 110001
 Tel. 011-43093345, +91-9717276202. E-mail: brightmetalrefiners@gmail.com

18.5.2023

To,
 Uttarakhand Environment Protection
 & Pollution Control Board
 Kashipur

Dear sir,

This is further reference to the complaint filed against our refinery on account of pollution.

In this regard, we submit the production hour detail month wise which are given below:

Month	Production hour
01-02-2023 to 28.2.2023	45 hour
01-03-2023 to 31.3.2023	48 hour
01-04-2023 to 30.4.2023	5 hour
01-05-2023 to 15.5.2023	8 hour

Thanking you,

**FACTORY**

Uttarakhand :- Shyampuria Milling Industries Complex Khasra No. 7/2 Village Rampura Dehat
 Kashipur Road, Rudrapur, Distt. U.S. Nagar (Uttarakhand- 263153)
 GSTIN: 05AAKFC5104D2Z0